

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2361  
TO BE ANSWERED ON FRIDAY, THE 13<sup>th</sup> FEBRUARY, 2026**

**PERSONALITY RIGHTS AND AI**

**2361. SMT. SATABDI ROY:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether guidelines exist for providing civil remedies and interim relief in cases of AI-generated personality rights violations, if so, the details thereof;
- (b) the number of such cases admitted by courts in the last two years;
- (c) whether model procedural rules for courts are being considered to handle such cases; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** These matters are dealt with by the Court(s) concerned in accordance with law keeping in view the existing legal provisions, facts and circumstances of each case. All matters, including civil remedies and interim relief in cases of AI-generated personality rights violations are listed as per Supreme Court Rules, 2013 and guidelines in Supreme Court of India, Handbook on Practice and Procedure and Office Procedure 2017 and general and specific directions of the Competent Authority. The Supreme Court Rules, 2013 and 'Supreme Court of India. Handbook on Practice and Procedure and Office Procedure 2017' are available in public domain on the website of the Supreme Court of India, viz. <https://www.sci.gov.in> under the tab Publication and then 'Supreme Court Rules and Practice and Procedure respectively. There is no such specific 'Subject Category' in database pertaining to AI-generated personality rights violations cases. The data pertaining to such cases is not centrally maintained.

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